

160

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.322/2011

Date of decision:16.03.2012

HON'BLE Mr. B.K.SINHA, ADMINISTRATIVE MEMBER.

Chander Singh S/o Shri Daulalji, aged 61 years, R/o New Kalka Mandir, Maderna Colony, Jodhpur. Ex.P.No.6960843 Assistant 224, Advance Base Ordnance Depot, C/o 56 APO.

: Applicant
None present for applicant.

Versus

1. Union of India through Secretary to the Government of India, Ministry of Defence, Raksha Bhavan, New Delhi.
2. Pr. CDA Southern Command, Pune-411001.
3. LAO (B), 224 Advance Base Ordnance Depot, C/o 56 APO.
4. Commandant, 224, Advance Base Ordnance Depot, C/o 56 APO.

.....Respondents

**Mr. Ankur Mathur, proxy counsel for
Mr. Vinit Mathur, counsel for respondents.**

ORDER (ORAL)
Per B.K.Sinha, Administrative Member

Heard Shri Ankur Mathur, proxy counsel for respondents. He has drawn the attention of the Court towards para No.4.8 of the counter affidavit, wherein it has been placed on record that the final payment of CGEGIS amounting to Rs.33,471/- and payment of leave encashment amounting to Rs.1,73,235/- has already been made to the applicant vide cheque No.708843 dated 23.07.2011 and cheque No.807300 dated 05.11.2011. On this account, the learned proxy counsel for the respondents submits that the reliefs sought for has been granted, and the case has become infructuous.



X9

2. It appears from the O.A. that these two reliefs as prayed for by the applicant in this O.A., had already been granted by the respondents. Therefore, the O.A. is closed as being infructuous. No order as to costs.



[B.K. Sinha]
Administrative Member

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